

DIVISION BENCH

ITEM NO.101

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.10/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 16th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	STRESSED ASSETS STABILIZATION FUND (SASF) V/S ANIL RAI (PERSONAL GURANTOR OF MALVIKA STEELS LTD.)
UNDER SECTION	95(1) IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

NONE

: For the FC/ SASF

Sh. Sandeep Kumar Bhatt, with
Sh. Kamal Deep Tyagi, CMA

: For the RP

Ms. Srishty Kaul with Sh., Mr. Harish Nadda
Sh. Kumar Shashank, Sh. Akram &
Ms. Apoorva Gulati, Advs.

: For Personal Guarantor

ORDER

Ld. Counsels representing the parties are present through VC. However, none present for the FC/ SASF.

- 1.** Ld. Counsel, Ms. Srishty Kaul representing the Personal Guarantor states that though the advance copy of the objections has already been supplied to the RP, however the same could not be filed in the Registry. She therefore undertakes to file the same in the Registry during the course of the day.
- 2.** Let the same be done today itself positively.
- 3.** Ld. Authorized Representative for the RP states that the objections have been received only three days ago, and therefore he seeks time to examine the same and to advance the arguments on behalf of the RP.

-Sd-

-1/2-

-Sd-

4. In view of the request made by the Ld. Authorized Representative for the RP, let the matter be adjourned for final hearing on 24th July, 2024 to come up higher on Board. It is made clear that no adjournment would be granted to either of the parties on the next date of hearing for making submissions.
5. Ld. Authorized Representative for the RP is also directed that the defects pointed out by the Registry in its report, be also cured by taking up the matter with the Registry.
6. It is also made clear that non curing of the defects entailing any of the documents not coming on record of this Tribunal, would not be a ground for seeking any adjournment on the next date of hearing.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

16th July, 2024

Kavya Prakash Srivastava
(Stenographer)